

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY): (a) and (b) Every company having net worth of ₹ 500 crore or more or turnover of ₹ 1000 crore or more or net profit of ₹ 5 crore or more during the immediately preceding financial year shall ensure that company spends, in every financial year, at least 2% of the average net profits of the company made during the three immediately preceding financial years on Corporate Social Responsibility (CSR) activities in areas or subjects specified in Schedule VII of the Companies Act, 2013. Further every such company will have a CSR Committee which will (i) formulate and recommend to the Board a CSR policy which shall indicate the activities to be undertaken by the company (ii) recommend the amount of expenditure to be incurred on such activities and (iii) monitor the CSR policy from time to time. Further the Board of such company shall approve the CSR policy recommended by the CSR Committee and ensure that activities included in the CSR policy are undertaken by the company.

**Ban on carrying forward unspent CSR funds**

1456. SHRI DEREK O BRIEN: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether it is a fact that the North-Eastern States have received the lowest Corporate Social Responsibility (CSR) funding in the last few years;

(b) if so, the reasons therefor;

(c) the details of CSR funding received by West Bengal in the last three years; and

(d) whether Government intends to disallow Companies from carrying forward unspent CSR funds?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY): (a) to (d) Every company having net worth of ₹ 500 crore or more or turnover of ₹ 1000 crore or more or net profit of ₹ 5 crore or more during the immediately preceding financial year shall ensure that company spends, in every financial year, at least 2% of the average net profits of the company made during the three immediately preceding financial years on Corporate Social Responsibility (CSR) activities in areas or subjects specified in Schedule VII of the Companies Act, 2013 ('Act'). Further, company is required to have its own CSR policy and a CSR Committee which provide mechanism for monitoring CSR activities while the Board is empowered to identify, implement and monitor its CSR activities. The details of CSR expenditure incurred by companies on all India basis including North-Eastern states and West Bengal is given in the Statement.

**Statement**

*Details of CSR expenditure incurred by companies on all India basis  
including North-Eastern states and West Bengal*

CSR Expenditure		(₹ in crores)		
Sl.No.	State/UT	2014-15	2015-16	2016-17*
1.	Andaman and Nicobar Islands	0.29	0.54	0.07
2.	Andhra Pradesh	403.91	1,220.54	101.69
3.	Arunachal Pradesh	11.03	1.49	7.98
4.	Assam	133.07	166.81	38.28
5.	Bihar	36.20	108.15	36.90
6.	Chandigarh	1.73	5.08	4.17
7.	Chhattisgarh	158.89	236.22	14.85
8.	Dadar and Nagar Haveli	2.54	12.03	1.65
9.	Daman and Diu	20.05	2.13	0.83
10.	Delhi	214.24	468.18	229.87
11.	Goa	26.60	30.25	10.54
12.	Gujarat	296.53	550.98	152.04
13.	Haryana	176.29	364.22	107.87
14.	Himachal Pradesh	9.30	51.71	10.57
15.	Jammu and Kashmir	40.57	103.02	27.83
16.	Jharkhand	75.86	115.70	24.24
17.	Karnataka	382.79	730.64	202.71
18.	Kerala	64.30	129.24	50.94
19.	Lakshadweep	0.00	0.30	0.00
20.	Madhya Pradesh	137.15	178.94	213.48
21.	Maharashtra	1,372.34	1,810.45	702.37
22.	Manipur	1.57	5.93	6.03
23.	Meghalaya	3.52	3.86	2.99
24.	Mizoram	1.03	1.08	0.08
25.	Nagaland	1.11	0.95	0.45
26.	Odisha	249.50	604.26	191.43

Sl.No.	State/UT	2014-15	2015-16	2016-17*
27.	Pondicherry	1.81	6.31	3.71
28.	Punjab	53.86	68.17	20.17
29.	Rajasthan	271.36	472.46	84.99
30.	Sikkim	1.03	1.90	2.12
31.	Tamil Nadu	498.89	597.60	202.53
32.	Telangana	94.89	248.57	64.56
33.	Tripura	1.16	1.47	0.60
34.	Uttar Pradesh	138.64	406.93	120.34
35.	Uttarakhand	69.99	71.50	30.74
36.	West Bengal	178.61	399.89	121.12
37.	Pan India**	4,434.12	4,650.39	1,928.26
TOTAL		9,564.77	13,827.86	4,719.00

\*Filings up to 30.11.2017 have been factored.

\*\*Companies either did not specify the names of States or indicated more than one State where projects were undertaken.

### India's ranking in Global Nutrition Report

†1457. SHRI B. K. HARIPRASAD: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that India ranks 120 out of 130 countries in prevalence of wasting (15.1 per cent) or low weight for height, according to the 2016 Global Nutrition Report, which ranks countries from lowest to highest prevalence; and

(b) if, so the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) and (b) Yes. The details of country wise ranking from the report are given in the Statement.

### Statement

#### *Details of Countries ranked from lowest to highest, wasting prevalence*

Rank	Country	Wasting prevalence (%)
1	Australia	0.0
2	Chile	0.3

† Original notice of the question was received in Hindi.